

**GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO.2056
TO BE ANSWERED ON 29.12.2017**

TRAFFICKING OF PERSONS

2056. SHRI GAURAV GOGOI:
SHRI TEJ PRATAP SINGH YADAV:
SHRIMATI ANJU BALA:
SHRI B. SRIRAMULU:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the problem of human trafficking has become a cause for serious concern in the country particularly in North-Eastern States sharing international borders with countries and if so, the details thereof;
- (b) whether the Government implements any scheme for rehabilitation of victims of human trafficking including women and children, if so, the details and salient features thereof;
- (c) the funds allocated/released and utilised under the scheme along with the number of women and children rescued and rehabilitated thereunder during each of the last three years and the current year, State/UT-wise ;
- (d) whether currently there is no single law dealing with human trafficking and the crime is covered under different acts;
- (e) if so, whether the Government proposes to bring any legislation on trafficking of persons and creation of Anti-Trafficking Fund and if so, the details and salient features thereof; and
- (f) the present status of said proposal along with the time by which the legislation is likely to be enacted and Anti-Trafficking fund to be created?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) to (c) Yes, Madam. The Ministry of Women & Child Development has launched a scheme Ujjawala on 4th December, 2007. The scheme has specific components for Prevention of trafficking and for rescue, rehabilitation, reintegration and repatriation of victims of trafficking for commercial sexual exploitation. The scheme is being implemented in the country including North Eastern States. The revised Ujjawala scheme with enhanced budgetary norms is under implementation with effect from 01.04.2016. The details of total funds allocated during the last 3 years and current year, in various

States/UTs under the Ujjawala scheme is at **Annexure-I** and the number of beneficiary in the country State/UTs is at **Annexure-II**.

- (d) to (f) Yes Madam. As per the directions of the Hon'ble Supreme Court in W.P. No. 56/2004 (Prajwala Vs. Union of India & Ors.), an Inter-Ministerial Committee (IMC) constituted for the purpose, has prepared a Trafficking of Persons (Prevention, Protection and Rehabilitation) Bill, 2017 for various aspects of trafficking. The Bill defines some new forms of trafficking as aggravated or otherwise, identified on the basis of gaps in existing legislations and prescribes stringent punishment. The Bill proposes establishment of well-coordinated institutional mechanism from District to National level for prevention and investigation of offences as well as for rescue, protection and rehabilitation of victims of trafficking. It also proposes creation of rehabilitation fund for welfare and rehabilitation of victims of trafficking. The proposal at present is under consideration.

Statement referred to in reply to part (C) of the Lok Sabha Un-starred Question No. 2056 for 29.12.2017 regarding Trafficking of Persons by Shri Gaurav Gogoi, Shri Tej Pratap Singh Yadav, Shrimati Anju Bala and Shri B. Sriamulu regarding details of funds allocated under Ujjawala Scheme during the last 3 years & current year, State/UTs wise.

Sl. No.	Name of State/UT	2014-15	2015-16	2016-17	2017-18 (As on 26.12.2017)
		Funds Released (In Lakhs)	Funds Released (In Lakhs)	Funds Released (In Lakhs)	Funds Released (In Lakhs)
1.	Andhra Pradesh	34.76	71.99	238.05	122.27
2.	Arunachal Pradesh	-	9.75	-	
3.	Assam	177.79	385.22	280.88	363.20
4.	Bihar	7.18	-	23.38	28.99
5.	Chhattisgarh	19.71	10.84	46.54	38.75
6.	Goa	-	-	-	
7.	Gujarat	7.18	32.88	43.96	59.37
8.	Haryana	-	7.31	14.78	
9.	Himachal Pradesh	-	-	-	
10.	Jammu & Kashmir	-	-	-	
11.	Jharkhand	-	-	-	
12.	Karnataka	145.85	265.66	235.52	311.81
13.	Kerala	4.18	31.57	24.21	39.48
14.	Madhya Pradesh	10.85	7.06	8.54	10.59
15.	Maharashtra	55.93	304.75	287.41	294.45
16.	Manipur	122.43	152.23	117.66	246.04
17.	Meghalaya	-	-	-	
18.	Mizoram	-	92.5	21.67	26.87
19.	Nagaland	-	25.17	12.07	14.96
20.	Odisha	106.32	233.02	307.24	241.71
21.	Punjab	-	-	-	
22.	Rajasthan	45.80	107.27	21.82	143.86
23.	Sikkim	-	10.51	-	24.82
24.	Tamil Nadu	17.65	99.39	88.43	59.31
25.	Telangana	-	98.29	44.28	99.88
26.	Tripura	-	-	-	
27.	Uttarakhand	-	22.92	53.56	82.05
28.	Uttar Pradesh	35.04	48.57	89.53	111.18
29.	West Bengal	-	50.17	-	84.34
30.	A & N Islands	-	-	-	
31.	Chandigarh	-	-	-	
32.	D & N Haveli	-	-	-	
33.	Daman and Diu	-	-	-	
34.	Delhi	1.89	-	-	
35.	Lakshadweep	-	-	-	
36.	Puducherry	-	-	-	
	TOTAL	792.56	2067.07	2031.00	2403.84
	Budget Estimates	1600.00	2000.00	3500.00	5000.00

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Sl. No.	Name of State/UT	2014-15	2015-16	2016-17	2017-18
1.	Andhra Pradesh	600	700	700	700
2.	Arunachal Pradesh	-	-	-	-
3.	Assam	850	900	900	900
4.	Bihar	75	75	75	75
5.	Chhattisgarh	100	100	100	100
6.	Goa	-	-	-	-
7.	Gujarat	300	250	250	250
8.	Haryana	50	50	50	50
9.	Himachal Pradesh	-	-	-	-
10.	Jammu & Kashmir	-	-	-	-
11.	Jharkhand	-	-	-	-
12.	Karnataka	750	700	700	700
13.	Kerala	50	50	50	50
14.	Madhya Pradesh	25	25	25	25
15.	Maharashtra	900	1000	1000	1000
16.	Manipur	500	400	400	400
17.	Meghalaya	-	-	-	-
18.	Mizoram	50	25	25	25
19.	Nagaland	25	25	25	25
20.	Odisha	750	700	700	700
21.	Punjab	-	-	-	-
22.	Rajasthan	450	400	400	400
23.	Sikkim	-	-	-	-
24.	Tamil Nadu	200	200	200	200
25.	Telangana	-	-	-	-
26.	Tripura	-	-	-	-
27.	Uttarakhand	250	225	225	225
28.	Uttar Pradesh	250	250	250	250
29.	West Bengal	100	100	100	100
30.	A & N Islands	-	-	-	-
31.	Chandigarh	-	-	-	-
32.	Dadra & Nagar Haveli	-	-	-	-
33.	Daman and Diu	-	-	-	-
34.	Delhi	-	-	-	-
35.	Lakshadweep	-	-	-	-
36.	Puducherry	-	-	-	-
TOTAL		6275	6175	6175	6175